

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW  
DELHI

**ORIGINAL APPLICATION NO. 393 OF 2022****IN THE MATTER OF:**

ASHISH KUMAR DWIVEDI

...APPLICANT

VERSUS

STATE OF U.P. AND OTHERS

...RESPONDENT

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**Place:** New Delhi**Date:** 24.04.2023**FILED BY:**  
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....RESPONDENTS

AFFIDAVIT IN REPLY ON BEHALF OF THE  
RESPONDENT, M/S ANNAPURNA UDYOG, TO THE  
JOINT INSPECTION REPORT/ ADDITIONAL  
OBSERVATION OF CPCB DATED 11.11.2022

I, MITHILESH GUPTA, son of Mahendra Kumar Gupta, aged about 56 Years, Resident of 128/380 K.Block Kidwai Nagar Kanpur Nagar-208011 ,Uttar Pradesh do hereby state on solemn affirmation as under:

1. That the deponent is working as Partner in the Respondent, M/s Annapurna Udyog, and as such he is fully aware and well conversant with the facts and circumstances of the present case and hence competent to swear the present affidavit.
2. That the present OA has been filed by the Applicant seeking a relief of direction to the Respondent Authorities to take action against the illegal mining activities carried out in the District Hamirpur around the river Betwa, Yamuna and Ken by the answering Respondent.

3. That it is submitted that the answering Respondent was granted the EC on 14.12.2021 and pursuant to the same a 5 years lease was executed in its favour for mining of sand/ morrum at river Betwa in khand no. 10/22 at vill. Beri District Hamirpur for area of 36.437 hectare on 22.12.2021 for a yearly production of 5,82,912 m<sup>3</sup>.
4. That the total amount of royalty paid/ payable by the answering Respondent to the State Government is Rs. 75.08 crore approx. and at the time of execution of the lease agreement dated 02.01.2022 the answering Respondent has paid a stamp duty to the State Government of Rs. 1.50 crore approx. ✓
5. That in consideration of the OA filed by the Applicant by order dated 26.05.2022 this Hon'ble Tribunal has called for a report from a joint inspection committee constituting of representatives of Director, Mining and Geology, Government of U.P., CPCB, UPPCB and District Magistrate Hamirpur. ✓
6. That the aforesaid joint committee constituted by this Tribunal has filed a report of joint inspection dated 11.11.2022. In the said report in para 10 and 11 the observations are recorded wherein the allegations made by the applicant in the OA has been inspected and report in respect of that has been submitted. ✓
7. That the joint committee made field visits on 04/05.08.2022. During the time of visit the committee found that mining operations were not in operation by answering Respondent. As evident from no. 7 of the joint committee report it took ✓



into consideration all the grievances of the Applicant and, thereafter, on basis of its site visit submitted the following report:

- a. The allegation of illegal sand mining activities being carried out are not true. No violations were found to have been committed by the Answering Respondent. ✓
- b. In respect of the mining activities being carried on in violation of the Tribunals order and applicable laws by use of mechanized processes it was not found to be proved. ✓
- c. In Respect of sand extraction being done from the middle of the river it was found that no sign of such extraction of sand from the middle of the river appeared. Hence, the said allegation was also found to be false and not proved. ✓
- d. The allegation of mining being done in area beyond the sanction lease was also found to be incorrect. The Joint Committee found the mining to be carried out in the area sanctioned and demarcated in their favour with help of permanent points mentioned in the map. ✓
- e. ✓ In respect of allegation of exploitation of the forest area for mining without any forest clearance it was found that no forest area of land was part of the mining lease and the lease have been granted after obtaining NOC from the forest department. It was further stated that no such complaint of mining in forest area was received with the forest department. It is further submitted that the said allegation is also belied from



the fact that in point no. 4 it was clearly found that no mining is carried out in area beyond the sanctioned and demarcated area. ✓

- f. The allegation pertaining to digging being done till water erupts from the ground was also found to be unsubstantiated by the joint inspection committee at the time of visit of the area. Hence, the said allegation was also found to be false. ✓
- g. Regarding the allegation of bridges and ways being made across the river obstructing the same the joint committee did not find any such proof and the allegation was found to be unsubstantiated.
- h. Allegation of change in co-ordinates by mining department without issuance of modified lease in absence of EC it was again reiterated that mining was done in the sanction area demarcated as per the mining lease with the two permanent points mentioned in the map. ✓
- i. In respect of allegation for mining activity being carried out beyond the shore of the river bed extending upto neighbouring agricultural land it was found that the answering Respondent has already being dealt with in accordance with law and offence was compounded by the Respondent, M/s Annapurna Udyog. ✓

In this respect it is submitted that vide letter dated 10.06.2022 a show cause notice was served upon the answering Respondent by the District Magistrate, Hamirpur seeking reply regarding mining outside the ✓



sanctioned area. A sum of Rs. 5 lakhs as penalty, Rs. 3,81,465 as royalty for the mined mineral and Rs. 19,07,325 as cost of the mineral mined total Rs. 28,13,790 was levied against the answering Respondent. ✓

The answering Respondent has by letter dated 18.07.2022 replied to the said show cause notice and denied from the allegation of the mining outside the sanction and demarcated area as the show cause was issued merely because the pit was found near the mining area of the answering Respondent. Moreover, as the answering respondent was not even able to utilize his sanction quantity for mining, there was no need for it to have mined and extracted sand from area beyond his sanction. A copy of the reply to the show cause notice dated 18.07.2022 is annexed as ANNEXURE CA-1. ✓

However, without escalating the issue answering Respondent deposited the amount of Rs. 28,13,790 towards the penalty. A copy of the receipt dated 21/26.07.2022 is also annexed as ANNEXURE CA-2

- j. The allegation of harm and damage to the river bed and its surrounding effecting the overall ecology and the environment was not found to be proved. ✓
- k. Regarding allegation of plantation and CSR it was stated that lease-holders including the Answering Respondent also contribute towards the plantation ✓



known as "Sundar Van" and also distributes clothes, blankets, food to nearby persons as per CSR.

8. That in para no. 11 of the said report certain recommendations were made by the joint committee. From the perusal of the said report it is clear that no illegal mining is carried out by the answering Respondent at or near the place of its mining lease. It is further submitted that an incorrect penalty was imposed upon the answering Respondent by the District Administration by show cause notice dated 10.06.2022 which was duly replied to on 18.07.2022 that merely on basis of the pits a place outside the mining lease area of answering Respondent it cannot be presumed that the answering Respondent is carrying on illegal mining. However, answering Respondent has deposited the amount of penalty and compounded the offence. Thus, no further allegation is found to exist against the answering Respondent. ✓
9. That the report of the joint committee is duly signed by four ✓ members of the committee. However, the representative of the CPCB partially agreed with the para no. 10 and 11 and made additional observation. ✓
10. That the additional observations of the representative of the ✓ CPCB, Sri Rajendra D. Patil, SCI-D, CPCB, Regional Directorate, Lucknow are based on satellite imagery and not based on any material or record. The report of the representative of the CPCB is also not substantiated by any of the other committee members and thus does not lends authenticity to the same. The additional observations made ✓



by the representative of the CPCB are misleading and hence deserves to be rejected.

11. That most of the additional observations in the report of the representative of CPCB are based on the google/ satellite imagery. The illegal activity carried out cannot be presumed against the answering Respondent merely on basis of satellite imagery which does not conclusively establishes the factum of allegations. The additional observations is based on the sole opinion of the representative of the CPCB which is not endorsed by any other member of joint committee lending their trust and authenticity to the report. Even the UPPCB which was the Nodal agency to co-ordinate and comply with the direction of this Tribunal has not given its authenticity. Moreover, once the representative of the CPCB has signed the joint committee report and accepted it, the filing of additional observation without stating that the joint committee report is incorrect, the additional observation are not reliable being in conflict with the report of joint committee. ✓

12. That the issue wise reply to each of the additional observation is as under : ✓

**a. Issues relating to the cluster mining :**

- (i) At the outset it is submitted that that no allegations of cluster mining was raised in the OA on behalf of the Applicant. The joint inspection committee in para no. 7 of its report has already summarized the allegations in the OA which was accepted by the representative of CPCB. ✓



(ii) It is however, submitted that the answering Respondent was granted EC on 14.12.2021 on the basis of the cluster certificate issued by the Mining Officer vide letter No. 1822/ Kanij-MMC-30-Vividh (2020-21) dated 10.12.2020. Thus, there is no case of violation of EC conditions by the answering Respondent pertaining to cluster mining.

(iii) It is mentioned in the additional observations itself in para 1.2.3 that in the concerned cluster certificate only three projects are mentioned within 500 meters. The cluster certificate being issued by the District Mining Officer, Hamirpur on basis of its record, the answering Respondent cannot be held to be in violation for the same as it applied for EC on the basis of the certificate issued to him. ✓

(iv) The representative of CPCB has relied upon cluster certificates of earlier dates which were not considered in grant of EC. Hence, there is no illegality committed in obtaining EC. ✓

**b. Issues related to mismatching of co-ordinates of the lease area :** ✓

(i) At the outset it is submitted that no such grievance was raised by the Applicant in the OA. However, it is submitted that there is no mismatch of co-ordinates of lease area of the answering Respondent. It is pertinent to mention here that para 2.4 of the additional observation itself states that: ✓



2.4 *The Mining Officer informed that the lease areas have been identified only through the Khand number and the GPS coordinates were not mentioned in the LOI. The lease areas have been allotted on the basis of the identified khand numbers ✓*

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- (ii) As is evident from the aforesaid observation in para 2.4 it is clear that the answering Respondent which is granted the lease in river Betwa, Khand No. 10/22 in village Beri, District Hamripur, U.P. is carrying out his mining operation within the leased area. The coordinates are not mentioned in the LOI and the allotted leased is identified on basis of the khand number only. Moreover, slight mismatch of the co-ordinates does not changes the khand number allotted to the answering Respondent and, therefore, there is no violation of EC condition. ✓
- (iii) The EC itself provides that precise mining area will be jointly demarcated the site by the PP and officials of the mining/revenue department before starting the mining operations. Thus, mismatch of coordinates is not material as the mining operations were started only after the demarcation on site by the answering Respondent along-with the officials of the mining/revenue department. ✓

**c. Issues related to in-stream mining :**

- (i) The observation regarding the in stream mining are incorrect and are misleading. The lease area allotted to the answering Respondent is for 36.437 hectare. The

river stream is not constant through out the year.

During the summer season when the river dries up the banks area is extended to a greater width while during the rainy season the entire river bank of the lease areas is filled with water. Hence, mining is done not in-stream but only during the time the water recede. ✓

- (ii) The answering Respondent has not carried out any excavation in the active river stream and has not violated any of the guidelines. ✓
- (iii) It is incorrect that the answering Respondent has constructed a temporary bridge across the river stream and for which the penalty was imposed by the mining office. The said observation is misleading and incorrect. No penalty has been imposed upon the answering Respondent by the mining office for constructing any temporary bridge. The observation are unsubstantiated and not based on any documentary evidence. ✓

**d. Issues related to excess mining and use of heavy machinery :** ✓

- (i) At the outset it is submitted that no allegation of excess mining was raised in the OA and no report was called upon by this Tribunal on said issue. However, it is submitted that the observation itself is based on limited and not complete, data. Hence, it is misleading and not reliable. ✓
- (ii) It is further submitted that the answering Respondent is allowed to mine a total of 5,82,912 m<sup>3</sup> of the sand ✓



yearly in total no. of 250 days. A daily production table at Annexure No. 4 produced in the additional observation of the representative of CPCB shows that as against the allowed annual total production the answering Respondent has mined only 4,65,694 m<sup>3</sup> of sand in total of 178 days out of 250 days from 05.01.2022 to 30.06.2022 in the entire year. Thus, the answering Respondent has not made any excess mining in violation of the EC conditions merely on basis of daily excess production on some days. ✓

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- (iii) It is further submitted that the chart at Annexure No. 4 will show that the daily production capacity got breached mainly from the month of April. The reason behind the same is that with the on-set of summer as the water in river stream starts to dry up the miners get a larger area to carry out mining as against in the earlier months when the river banks is comparatively small. Hence, the mining is carried out at the extended area within the lease within the threshold limit of depth of mining of 3m. ✓
- (iv) It is also submitted that the mining for feasible to continue mining for the entire 250 days as allowed as there are days when the mining is to be stopped for the reason of festivals, local restrictions, VIP movements etc. Thus, there is no excess mining only for the reason of breach of daily limit by the answering Respondent. ✓
- (v) The presumption of use of heavy machinery only on basis of the high rate of daily mining is incorrect. As stated above larger minable area is available during the

summer period and the mining is done as per the EC by employing semi-mechanized instruments. Hence, there is no reason to presume due to breach in daily limit that the heavy machine is being employed as in the event of its use the daily would be breached even in other months.

e. Issues related to mining in agriculture and forest land : ✓

- (i) The lease area allotted to the answering Respondent does not forms part of any agriculture land or forest land. ✓

f. Issues relating to illegal mining :

- (i) A show cause notice was issued to the answering Respondent on 10.06.2022 alleging mining beyond the area of lease. The answering Respondent has replied to the said notice by letter dated 18.07.2022 stating that there is no reason for the answering Respondent to mine in an area beyond its own lease when the answering Respondent is not able to mine the permitted quantity of his lease area. Moreover, the show cause was issued only for the reason of the pits being found near the lease area of the answering Respondent. ✓
- (ii) In spite of the reply to the show cause notice it was not withdrawn hence the answering Respondent who has started to mine on 05.01.2022 only paid the penalty without escalating the issue. There is no allegation of ✓



any mining being done for depth more than the permitted limit.

- (iii) The observation in para no. 5 is based on google imagery which is not conclusive, as already stated above. The observation at 6.3.6 itself provides that it needs to be further verified through the concerned agencies, hence should be rejected.

**g. Compliance of EC Conditions/ consent conditions/SSMG 2016 and EMGSM 2020:**

- (i) The answering Respondent religiously complied with all the conditions of the EC as stipulated in EC. However, so far as the requirement of consent under the Water Act the answering Respondent being under misconception that the same can be applied during the period of mining hence could not apply for same before the commencement of the mining activity.
- (ii) The said consent under the water act was applied and the fee has been paid for the same on 31.08.2022 and the same was granted on 25.09.2022 to the answering Respondent. The failure on part of the answering Respondent to obtain the consent is not an illegally but mere irregularity and the EC shall not be deemed to be cancelled for the said ground.
- (iii) The conditions stipulated under EC as well as consent under Water Act are primarily similar as the EC itself mentions that "*the above stipulated conditions will be in force inter- alia under the provisions of the Water (Prevention and Control of Pollution) Act 1974, the Air*



*(Prevention and Control of Pollution) Act 1981, the Environmental Protection Act 1986, the Public Liability Insurance Act 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of law relating to the subject matter.*" Thus, absence of the consent shall not by itself be taken to be an illegality. A true copy of the consolidated consent obtained by the answering Respondent on 22.09.2022 is ANNEXURE CA-3. ✓

(iv) There has been no penalty issued against the answering Respondent for any overloading of vehicles and vehicular emissions is also kept under the control. There is no concealment done by the answering Respondent of any data or material or false or fabricated material is mentioned. True and correct data regarding the daily production is made available to the respective authorities. ✓

(v) It is incorrect that the answering Respondent is not complying with the SSMG 2016 of EMGSM 2020. The lease area covers land across the river bed but the mining is not done in active river stream but when the stream dries up during the summer season. Para 4.3 of the EMGSM 2020 provides that : ✓

*"c) Sand and gravel may be extracted across the entire active channel during the dry season."*

(vi) Regarding the green cover development and tree plantation the answering Respondent has done the ✓



plantation in the area of his lease and around. The observation of the representative of CPCB that no plantation was observed along side the approach is incorrect and unreliable as the entire report is based on satellite imagery where from plantation cannot be observed. In addition to the aforesaid plantation work the answering Respondent has also contributed towards plantation in "Sunder Van" in District Hamirpur.

- (vi) It is pertinent to submit here that the answering Respondent has made following plantations till end of FY 2023 :



Plants/ trees	2022-23
Neem	200
Bargad	50
Kanji	100
Sheesham	200
Chilbill	150
Mahua	100
Pakad	150
Peepal	200

- (vii) Apart from the above the answering Respondent has also spent a considerable amount in planting and water the seeds. Therefore, the observations made against the

answering Respondent by the representative of CPCB are baseless.

**i. Status of CSR and CER :**

(i) The answering Respondent carried out CSR and CER as per the conditions in the EC and has not only contributed towards the plantation in "Sunder Van" in District Hamirpur but have is also providing the free food, blankets, clothings to the to the needy persons. The Additional observation of the representative of the CPCB are misleading and contrary to the observation of the joint committee. ✓



(ii) In respect of the CSR/CER the answering Respondent is required to spent a total of 2% of the entire project cost of sand and morrum extraction from Khand no. 10/22 in village Beri, Hamirpur. At the total project cost of Rs. 1.11 crore the answering Respondent is obliged to spent a total of Rs. 2.22 lakhs towards the CSR/CER activities during the entire period of lease. From the FY 2020-21 to FY 2022-23 the answering Respondent has spent a total of Rs. 28,55,0000 approx. towards the CSR/CER and social and welfare activities in the neighbouring village. ✓

(ii) Broadly details of expenditure incurred by answering respondent is tabulated as under :

FY 2021-22 ✓

Particulars of Expenses	Amount (approx.)
Water sprinkling and dust suppression	3,00,000/-
Installation of handpump in vill. and maintenance	55,000/-
Contruction of community toilets	1,20,000/-
Financial assistance to poor girls for wedding	81,000/-
Plantation and water sprinkling	1,80,000/-
Blankets and clothes	1,05,000
Other social work like education material to children in village, battery oprated led lights etc.	1,25,000



For ready reference of this Tribunal some of bills and payment vouchers for FY 2021-22 in respect of the expenditure as stated above is **ANNEXURE CA-4.**

FY 2022-23

Particulars of Expenses	Amount (approx.)
Bhandara and food distribution to poor in	2,11,000/-

Koteshwar temple and Bhairav Baba temple.	
Levelleing of road from Inpuri, Baroli to Beri	1,75,000/-
Water sprinkling and dust suppression	60,000
Plantation and water sprinkling	90,000
Blankets distribution	95,000



For ready reference of this Tribunal some of bills and payment vouchers for FY 2022-23 in respect of the expenditure as stated above is **ANNEXURE CA-5.**

**j. Environmental Compensation :**

- (i) In case of *Deepak Nitrite Ltd. v. State of Gujarat reported in 2004 (6) SCC 402* the Hon'ble Supreme Court has held that *"There has to be a finding that there has been degradation of environment or any damage caused to any of the victims by the activities of industrial units and then certainly damages have to be paid. Court remanded the matter to High Court to examine the aspect of damage to environment and/the people, as the case may be, and thereafter to decide appropriate compensation to be awarded."* ↙

- (ii) However, in subsequent decision in *M.C. Mehta vs. Union of India & Others reported in (2004) 12 SCC 118* this Court considered the aforesaid judgement in case of Deepak Nitrite and held that the decision in the Deepak Nitrite cannot be said to have laid down a proposition that in the absence of actual damage to environment by the offending activities, payment for repair on the application of 'polluter pays' principle cannot be ordered. ✓
- (iii) Therefore, the natural corollary, that flows is that in absence of any actual damage to the environment an environment compensation equal to the repair of the damage can be levied. ✓
- (iv) The representative of the CPCB has made an assessment for environment damage based on a mechanical formula only considering that the EC to be deemed cancelled on the very commencement of the operation by the answering Respondent in absence of valid consent. However, no ascertainment is done as to the actual damage alleged caused merely by an irregularity of not obtaining the consent. ✓
- (v) Even the calculation is based on conjectures and surmises and is far from the actual data. The answering Respondent has started the mining operation from 05.01.2022 only and was in the first year of its mining activity. However, the calculation is done for the entire period of five years of the lease of answering Respondent. ✓



- (vi) Answering Respondent is engaged in activity of wherein it has directly indirectly employed a sufficient number of skilled and unskilled labours. The answering Respondent pays an annual 12.29 crore (approx.) of royalty to the State Government which is increased 10% every year for five years. The Hon'ble Supreme Court in **M/s Pahwa Plastics Pvt. Ltd. v. Dastak NGO** has held against shutting down a commercial unit employing large no. of workers, only for the reason of ex post facto EC. Though in present case the EC was present but imposing of penalty as recommended by the representative of the CPCB due to non availability of valid CTO would clearly mean shutting down of the answering Respondent and a huge loss to the economy as well.
- (vii) There are no such activity carried out by the answering Respondent wherein there is a discharge of sewage or trade effluent. The operations carried out by the answering Respondent are more in nature of collecting the sand and transporting to other place. Hence, absence of valid consent under Water Act was could not be regarded as an illegality of such a grievous nature entailing imposition of such a high compensation on basis which does not sought to achieve the purpose for which it is employed. Thus, the methodology of determination of environment compensation by the representative of CPCB is incorrect and ought to be rejected.



(viii) The representative of CPCB has not only employed an incorrect method but has also based the calculations on figures based on its own assumptions. The market value taken in calculations has no basis and the PV calculated for the entire period of 5 years of lease in advance is also incorrect. Thus, the calculation methodology of representative of CPCB being based on presumptions and assumptions should not be accepted.

12. The additional observations of the representative of CPCB are not based on actual data and the source of data is also not clear. The use of google/ satellite imagery and use of limited data is not safe to be relied upon against the answering Respondent to conclude any violation of the EC or any other environmental laws. While the joint committee has conducted the spot inspection of the area and has not found out that any allegations as made in the OA.
13. That in addition to the aforesaid submission the answering Respondent also submits that the OA filed by the Applicant is not based on true and correct facts and the same is filed on basis of twisted facts. The photographs annexed with the OA does not suggest any mining excavation using heavy machines. The use of machines for loading the mined sand to the trucks from the stock collected is not mining using heavy machines.
14. That for the aforesaid reasons the additional observation of the representative of CPCB ought not to be given credence by the Hon'ble Tribunal. The joint inspection committee has made the site visit and already penalties as



per law have been leived against the answering Respondent for any violation found.

- 15. That the documents attached at Annexures to this affidavit are true copies of their respective originals.

DEPONENT

**VERIFICATION**

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at Kanpur on this 24 day of April, 2023.

DEPONENT



Serial No. 7  
 Certified that the foregoing statement  
 We sworn before me this day at 12.10  
 By Shree Mithlesh Gupta  
 To whom the contents of this affidavit  
 Have been Procured & explained & to be  
 identified by Shree Self  
24/4/23  
 Oath Commissioner Kanpur

जिलाधिकारी,  
हमीरपुर

विषय- जनपद हमीरपुर की तहसील हमीरपुर के ग्राम बेरी के खण्ड संख्या-10/22 रकबा-36.437 हे० क्षेत्र में अवैध खनन किये जाने के सम्बन्ध में स्पष्टीकरण।  
महोदय,

उपरिलिखित विषयक आपके कार्यालय के पत्र संख्या-415/खनिज-एम०एम०सी-तीस-विविध (2022-23) दिनांक-10.06.2022, कृपया सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा प्रार्थी के पक्ष में स्वीकृत खनन पट्टा क्षेत्र तहसील हमीरपुर के ग्राम बेरी के खण्ड संख्या-10/22 में जांच आख्या दिनांक-01.06.2022 के द्वारा 80 मीटर जलधारा में बेरी की तरफ तथा दूसरा पुल लगभग-60 मीटर भुजपुर की तरफ बना पाया गया। उपरोक्त दोनो पुल को मौके पर मशीन द्वारा तुड़वा दिया गया है। इसके अतिरिक्त स्वीकृत क्षेत्र से बाहर खण्ड संख्या-10/21 की ओर तथा 23/26 की ओर रिक्त क्षेत्र में बालू/मौरम का अवैध खनन किया गया है।

2- प्रार्थी के ऊपर अर्थदण्ड के मद में रु०-5,00,000/- तथा 2543.10 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रु०-3,81,465/- एवं बाजार मूल्य रु०-19,07,325/- अर्थदण्ड के मद में रु०-25,000/- कुल रु०-28,13,790/- आरोपित कर जमा करने अथवा अपना स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये हैं।

3- उक्त के सम्बन्ध में अनुरोध करना है कि प्रार्थी द्वारा खनन पट्टा स्वीकृत होने के दिनांक से जांच के दिनांक तक सीमाबन्धन आख्या में दर्शाये गये कोआडिनेट्स के आधार पर पिलर स्थापित किये गये हैं एवं अपने खनन पट्टा क्षेत्र की सीमा के अन्दर ही खनन कार्य किया गया है। प्रार्थी द्वारा स्वीकृत क्षेत्र के बाहर किसी प्रकार को कोई अवैध खनन नहीं किया गया है, क्योंकि प्रार्थी का खनन क्षेत्र 36.437 हे० का है एवं माह जनवरी, 2022 में ही खनन कार्य प्रारम्भ किया गया है।

4- इस सम्बन्ध में विन्नमता पूर्वक निवेदन है कि खनन पट्टे का संचालन पूर्णतः नियमानुसार किया गया है। क्षेत्र से बाहर खनन करने का कोई प्रश्न ही नहीं उत्पन्न होता जब वार्षिक आकलित मात्रा जिसके लिये खनन पट्टा स्वीकृत किया जाये, वह नहीं लब्ध कर ली जाती है। अतः कोई व्यक्ति जब उसके पास अवशेष मात्रा है तब वह खनन पट्टा क्षेत्र से बाहर क्यों खनन करेगा यह सदैव विचारणीय प्रश्न है। स्पष्टीकरण प्रस्तुतकर्ता के क्षेत्र के बाहर खनन कार्य होने के चिन्ह मिले होंगे परन्तु पट्टेदार को उसके लिये किसी साक्ष्य के आधार पर उत्तरदायी नहीं माना जा सकता है एवं मात्र स्वीकृत क्षेत्र के बाहर गढ़ा होने के आधार पर समीपवर्ती पट्टेदार को अवैध खनन का दोषी बताया जाना पूर्णतः विधि विरुद्ध है।

अतः विन्नम्र प्रार्थना है कि नोटिस दिनांक-10.06.2022 को निक्षेपित करने का कष्ट करें।

दिनांक- 18/07/2022

प्रार्थी,

वास - शैलेश कुमार

मै० अन्नपूर्णा उद्योग,

पार्टनर श्री मिथलेश कुमार गुप्ता पुत्र श्री महेन्द्र कुमार  
निवासी-128/380 के ब्लाक, किदवई नगर नौबस्ता  
कानपुर नगर उत्तर प्रदेश

# कोषागार प्रपत्र-209 (1)

वित्ती विषय संग्रह खण्ड 5 भाग 2  
प्रपत्र संख्या - 43 ए (1)  
(प्रस्तर 417 एवं 478 देखिए)

85923

## धनराशि जमा करने का चालान फार्म

उपकोषागार/बैंक का नाम व शाखा

भारतीय स्टेट बैंक हमीरपुर

1. जिस व्यक्ति (पदनाम यदि आवश्यक) हों या

को (अ-पूर्णा उद्योग

खंख्या के नाम से धनराशि जमा की जा रही है उसका नाम

पति श्री मिनदेश कुमार गुप्ता  
पुत्र श्री महेंद्र कुमार गुप्ता

सि०- 120/380 के प्लॉट डिपॉजिट नगर बाना नौखला  
कानपुर नगर (उ० ए०)

2. पता

3. पंजीकरण संस्था/पक्ष का नाम व वाद संख्या (यदि आवश्यक हो)

हमीरपुर गा० केरो के प्लॉट/भौख

4. जमा की जा रही धनराशि का विवरण

रकम सं०- 10/22 रकमा - 36.437 हे०

(धन राशि किस हेतु जमा की जा रही तथा

नाम सं०- 415 / रचना नाम - गीत

किस विभाग के पक्ष में जमा की जा रही है।)

सि० (2021-23) दि०- 10-06-2022

5. चालान की सकल राशि

रु०- 20,13,790/- अत्रा हे०

6. चालान की निबल राशि

रु०- 20,13,790/- अत्रा हे०

7. लेखाशीर्षक का पूर्ण विवरण/लेखाशीर्षक की

विवरण

मुहर :

अध्यापक (आ०) श्री अमरलाल कानपुर  
0853-373054 दि०- 20/07/22

8. लेखा शीर्षक का 13 डिजिट कोड

800-अन्य प्राप्तियाँ

मुख्य लेखा-शीर्षक

उपमुख्य शीर्षक

लघु-शीर्षक

अन्य प्राप्तियाँ

आरेवार शीर्षक

धनराशि (अंकों में)

0 8 5 3

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8 0 0

0 1

0 0

20,13,790

धनराशि (शब्दों में)

अठारह लाख तेरह हजार सात सौ नब्बे  
रुपये मात्र

योग

28,13,790

चालान में लेख शीर्षक को पुष्टि करने वाले  
विभागीय अधिकारी के हस्ताक्षर मुहर सहित

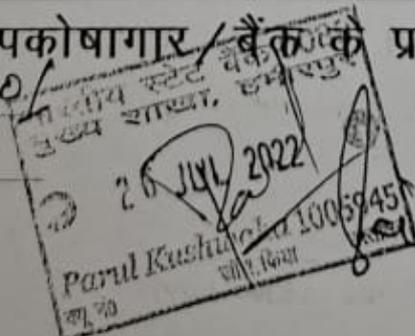
जमाकर्ता का नाम व हस्ताक्षर

### केवल उपकोषागार/बैंक के प्रयोगार्थ

चालान संख्या 2500/01/900000

दिनांक

5-08-2022



अंकों में रु.

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शब्दों में रु.

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प्राप्त किया

प्राप्तकर्ता के हस्ताक्षर उपकोषागार/  
बैंक की मुहर सहित

M.O



Uttar Pradesh Pollution Control Board  
 Building, No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Phone:0522-272131, 2720831, Fax:0522-2720764, Email: uppcb@uppcb.org, Website: www.uppcb.com

163482/UPPCB Banda(UPPCBRO)/C/O/both/HAMIRPUR/2022

Date: 25/09/2022

To,

M/s

MS ANNAPURNA UDYOG

Sand/Morrum mining along River Betwa Khand No. 10/22 at Village Beri, Tehsil- Hamirpur, Dist. Hamirpur, U. P.

Application Id-  
17646287

Consolidated Consent to Operate and authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS ANNAPURNA UDYOG located at Sand/Morrum mining along River Betwa Khand No. 10/22 at Village Beri, Tehsil- Hamirpur, Dist. Hamirpur, U. P., subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS ANNAPURNA UDYOG granted for the period from 25/09/2022 to 31/12/2022 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	582912	Cubic Meters Year

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

- (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Dis-charge point
Domestic	1 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal:-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and shall be used within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the industry from time-to-time :-

**Industrial Effluent Quality Standards**

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal:-The applicant shall provide effluent treatment STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per ETP Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be notified by fax phone/email with a report in this regard to be dispatched immediately.

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other sources should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m. Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- Quarterly compliance report of the CCA, photograph of ETP/APC's Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7/2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.uptcecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### Specific Conditions:-

1. This consent is valid for production of Sand/Morrum-5,82,912 Cu Meter/Year by opencast and semi mechanized mining in 36.437 hectare leased area at Khand No. 10/22 at Village - Beri, Tehsil- Hamirpur, District- Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B000UP192881, Dated- 14/12/2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2022, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain

suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types, production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

RAJENDRA  
SINGH

Digitally signed by  
RAJENDRA SINGH  
Date: 2022.09.27 14:55:27  
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by  
RAJENDRA SINGH  
Date: 2022.08.27 14:55:27 +05'30'

Chief Environmental Officer (circle-2)

## Fee Payment Details for Unit Id - Unit Name : UPSWP22163375102 - MS ANNAPURNA UDYOG

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
	Pollution Control Board	Consolidated Form for Consent under Water Act 1974 Air Act 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016	40000	UP01522083114394179	ID : 70425174 2022-08-31 14:39:58	Paid

Close

31-11-2021 3:50 PM  
 water & Air Pollution  
 paid - 31/08/22  
 1 year (chaudhary vj)



Transaction Details :

Payment Reference No / Order No : UP01522083114394179  
Status : SUCCESS  
Transaction Amount : 40000  
Transaction ID : 70425174  
Transaction Date and Time : 2022-08-31 14:39:58  
Entrepreneur ID : UPSWP221633751  
Unit ID : UPSWP22163375102  
PayIDFromBank ID : 224309503825

Proceed to Next Action

GSTIN No. : 09BUOPS7857Q2Z2

TAX INVOICE

9918626062  
9621626062**Singh Construction & Suppliers****All Type Contractor & Supplier Transportation**Original : White  
Duplicate : Yellow  
Triplicate : Pink

Ward No. 20, Subhash Nagar Pukhrayan (Kanpur Dehat) 209 111

Invoice No. 018

Invoice Date 31-03-2022

Bill To

Place of Supply

Name. Anapurna Dehary

Name.....

Address 10/22 Bisi Hamirpur

Address.....

State U.P

State Code 09

State.....

State Code.....

GSTIN

09AADEA7387M1ZT

GSTIN

0

S. No.	Description of Goods	HSN/SAC Code	Qty.	Rate	Rs.	Amount	P.
2	Soil Damping and Road Widening and Soil Filling and J.S.B Filling and Patel Filling in Bisi to Indpur Bazouli Dist Hamirpur		Fix	175000	175000		

Amount in words Rupees

One Lac Ninety Six

Thousand only

Total Taxable Amount

175000

Add : CGST 6%

10500

Add : SGST 6%

10500

Round off

Total Amount After Tax

196000

Vehicle Number :

Bank Details :

Bank Name : HDFC BANK  
BRANCH : PUKHRAYAN  
Account No. : 50200041064632  
IFSC Code : HDFC0004068Certified that the particulars given above  
are true and correctFor : **Singh Construction & Suppliers**Somendra Singh  
Signatur of Person Issuing Invoice

1. Goods Once sold not be taken back.
2. All Disputes and claim are subject to kanpur Dehat Jurisdiction.

# अब्जपूर्णा उद्योग

डी.-16, पनकी इन्डस्ट्रियल एरिया, (साइड-नं. 2), कानपुर - 208 022

दिनांक 31-03-2022

बाउचर नाम

श्री जगदीश चन्द्र द्विवेदी (UP91T7803)

विवरण	रूपया	पैसा
125 घण्टे 125x750 (इन्दपुरी बशेली से बेशे शेड पर गइले का भराइ व समतलीकरण)	93750	00
रु. अंकन	टोटल 93750.00	00

1368



ह0 प्राप्तकर्ता

उत्पादिका

रोकड़िया

# अब्जपूर्णा उद्योग

डी.-16, पनकी इन्डस्ट्रियल एरिया, (साइड-नं. 2), कानपुर - 208 022

दिनांक 14/10/23

बाउचर नाम श्री सुलभ शौचालय (सेर शमशंकर)

विवरण	रूपया	पैसा
सुलभ शौचालय की मरम्मत बाउंशि व दस्तावे व फर्श की मरम्मत की गयी।	43800	00/-
रु. अंक	हजार आठ सौ मात्र	टोटल 43800.00/-



शमशंकर निवाह

रोकडिया

ह0 प्राप्त

GSTIN No. : 09FZLPS5672F1ZM

TAX INVOICE

9792250078  
7275609352**M/S. Kapoor Singh****All Type Machine Rent/Material Supplier**Original : White  
Duplicate : Yellow  
Triplicate : Pink

6/197, Hariganj, Kalpi, Jalaun (Uttar Pradesh ) 285 204

Invoice No. 02

Invoice Date 31-03-22

Bill To		Place of Supply	
Name: Annpwari Udyog		Name: .....	
Address: Khond 10/27 Bazi Hamirpur		Address: .....	
State: U.P. State Code: .....		State: .....	
GSTIN 09AADF7287N1ZT		GSTIN 0	

S. No.	Description of Goods	HSN/SAC Code	Qty.	Rate	Amount	
					Rs.	P.
	2 पानी ट्रैक्टर, 2 ट्रैक्टर किराया जल दिइकाव		3 माह	40,000/-	120,000/-	

Amount in words Rupees एक लाख इकतलीस हजार दो सौ

Total Taxable Amount

Add : CGST 9% 10,800/-

Add : SGST 9% 10,800/-

Round off

Total Amount After Tax 141,600/-

Vehicle Number :

Certified that the particulars given above  
are true and correct

For : Kapoor Singh

Signature of Person Issuing Invoice

1. Goods Once sold not be taken back.
2. All Disputes and claim are subject to Jalaun, Orai Jurisdiction.

# मे०माँ भगवती फर्नीचर एण्ड इलेक्ट्रिक हाउस

35

1371

Station Road., Bharuwa Sumerpur, Hamirpur - 210502 (U.P.)

हमारे यहाँ बेड, सोफा, सिंगारदानी आदि समस्त फर्नीचर आर्डर पर बनाये जाते हैं

M/s. Annapurna Udhya Khand  
 Address: No 10/22 Beri  
 State: UP State Code:   
 GSTIN(ID):

No.

081

Date

15/01/2022

S.No.	Particulars	Qty.	Rate	Amount
①	Blanket	210	500	105000
Rs. in word. <u>one lakh</u> <u>five thousand only</u>		Total Value of Goods		105000

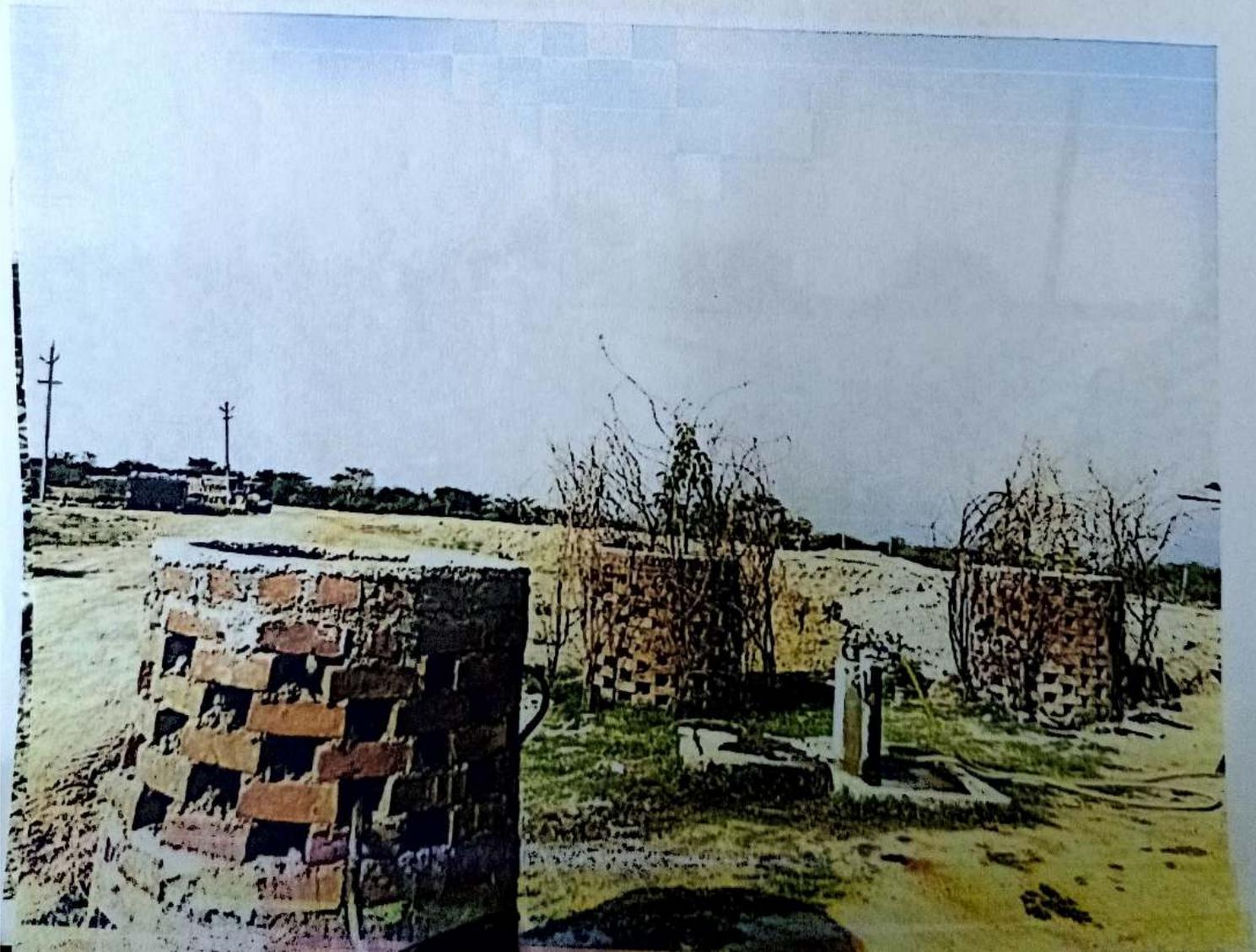
Certified that the Particulars given above are true and correct

All Subject to Hamirpur Jurisdiction

मे०माँ भगवती फर्नीचर एण्ड इलेक्ट्रिक हाउस

Proprietor





केशमपो

Mob - 9451173126

**मे० साविर ट्रेडर्स****राठ (हमीरपुर) उ०प्र०**

बिल्डिंग मटेरियल सप्लायर एण्ड जंगली पीधे, बीज, गोबर खाद, पॉलीथीन आदि के विक्रेता  
(पानी का टैंकर किराये पर मिलता है)

दिनांक 05-07-2022

न०

103

नाम

श्री सन्तपूर्णा उद्योग 10/22 बरी

क्र०	विवरण	मात्रा	दर	कीमत
01-	नीम	200	80/-	16000/-
02-	कंभी	100	80/-	8000/-
03-	चिखविल	150	90/-	13500/-
04-	महका	100	70/-	7000/-
05-	पाकड	150	85/-	12750/-
06-	पीपल	200	90/-	18000/-
07-	बरगर	50	75/-	3750/-
08-	शीशम	200	100/-	20000/-
				<u>99000/-</u>
				99000/-

भूल-घूक लेनी देनी।

मे० साविर  
हस्ताक्षर विक्रेता

GSTIN No. : 09FZLPS5672F1ZM

1375  
TAX INVOICE9792250078  
7275609352

## M/S. Kapoor Singh

All Type Machine Rent/Material Supplier

Original : White  
Duplicate : Yellow  
Triplicate : Pink

6/197, Hariganj, Kalpi, Jalaun (Uttar Pradesh ) 285 204

Invoice No. 023

Invoice Date 31-03-23  
31-मार्च-2023

Bill To

Place of Supply

Name

अनपूर्णा इन्डिया

Name

Address

10/22 बेरी हमीरपुर

Address

State

State Code

State

State Code

GSTIN

09AADFA7287N1ZT

GSTIN

0

S. No.	Description of Goods	HSN/SAC Code	Qty.	Rate	Amount	
					Rs.	P.
	पानी ट्रेक्टर ट्रेक्टर किराया जल दिइमाव हे। किराया प्रति माह		8 माह	25000/- प्रति माह	200000/-	

Amount in words Rupees

दो लाख छत्तीस  
हजार

Total Taxable Amount

Add : CGST

9%

18000/-

Add : SGST

9%

18000/-

Round off

Total Amount After Tax

2,36,000

Vehicle Number :

Certified that the particulars given above  
are true and correct

For : Kapoor Singh

कपूर सिंह  
Signature of Person Issuing Invoice

1. Goods Once sold not be taken back.

2. All Disputes and claim are subject to Jalaun, Orai Jurisdiction.

# अन्नपूर्णा उद्योग

डी.-16, पनकी इन्डस्ट्रियल एरिया, (साइड-नं. 2), कानपुर - 208 022

दिनांक 20/02/2023

बाउचर नाम

श्री. कोटेश्वर मिश्र सर्वेश्वर बाबा मिश्र

विवरण	रूपया	पैसा
भोज हेतु हलवाई सर्व कार्शिंगिंग का भुगतान	19700	00/-
	टोटल	19700.00/-

1376



रोकडिया

# अन्नपूर्णा उद्योग

डी.-16, पनकी इन्डस्ट्रियल एरिया, (साइड-नं. 2), कानपुर - 208 022

दिनांक 17/02/2023

बाउचर नाम श्री. कोटेश्वर मन्दिर एवं वैश्व बाला मन्दिर

विवरण	रूपया	पैसा
मौज हेतु समस्त सब्जियाँ	21390	00
इककास हजार तीग सौ नव्वे रुमात्र	टोटल 21390.00	00

1377

सिद्धि



रोकड़िया.....

